

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.249/GT/2016**

Subject : Determination of tariff for the period 2014-19 in respect of 1200 MW Teesta III Hydroelectric Project.

Petitioner : Teesta Urja Limited

Respondent : PTC India Limited and others

Date of hearing : **11.9.2018**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Tarun Johri, Advocate, TUL  
Shri Ankur Gupta, Advocate, TUL  
Shri M.G.Ramachandran, Advocate, Rajasthan discoms  
Shri Shubham Arya, Advocate, Rajasthan discoms  
Ms. Anushree Bardhan, Advocate, Rajasthan discoms

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner prayed for grant of time to file the revised tariff forms on account of non-operationalization of the PSAs by the beneficiaries and consequential refinancing of debts by the financial institutions.

2. The Commission accepted the prayer and directed the petitioner to file duly audited revised tariff forms as per the actual COD, on affidavit, on or before **15.10.2018**, with copies to the respondents. The Commission also directed the parties to complete pleadings in the matter prior to the next date of hearing.
3. Matter shall be listed in due course for which separate notice shall be issued.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

